

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH, BENGALURU**  
*(Through web-based Video Conferencing Platform)*

**ITEM No.15**  
**CP No.15/BB/2023**

**IN THE MATTER OF:**

M/s. Intez Consultancy Services Pvt. Ltd. ... Petitioner  
Vs.  
Registrar of Companies Karnataka ... Respondent

**Order under Section 252(3) of Companies Act, 2013**

**Order delivered on: 06.03.2023**

**CORAM:**

**JUSTICE (RETD.) T. KRISHNAVALLI**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. PRASANTA KUMAR MOHANTY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT (Through Video Conferencing):**

For the Petitioner : None

**ORDER**

1. Issue Notice to the Respondent-ROC Karnataka. Registry is directed to prepare the Notice and PCS for the Petitioner is permitted to collect the notice and serve it on the ROC Karnataka along with a copy of the Company Petition and other material documents through e-mail as well as by Speed Post and to file an Affidavit of Service along with tracking reports in the Registry well before the next date of hearing. Upon receipt of notice, Respondent is directed to file reply within three weeks, after duly serving the copy on the other side.
2. List the case on **24.04.2023**.

**Sd/-**

**PRASANTA KUMAR MOHANTY**  
**MEMBER (TECHNICAL)**

Krishna

**Sd/-**

**T. KRISHNAVALLI**  
**MEMBER (JUDICIAL)**